

NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/03/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/2/2016  
NAME OF THE PETITIONER(S) : Shri Manohar K.L. and another  
NAME OF THE RESPONDENT(S) : Swadharma Swaraajya Sangha & 13 others  
UNDER SECTION : 397/398

S.No.	Name (in Capital)	Represented by	Signature
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P.M. VATSALA  
A.K. MYN SAMY

COUNSEL FOR  
PETITIONERS

P.M. Vatsala

T. Sri Krishna Bhagavat  
for P. Subha Reddy

counsel for R<sub>1</sub>

for R<sub>1</sub>

**ORDER**

Ms P M Vatsala, counsel for petitioners present. Shri T Sri Krishna Bhagavat, counsel for R<sub>1</sub> present. Counsel for petitioner filed CA 45/2016 to bring the LR's of P<sub>2</sub> since P<sub>2</sub> died. In the same application, she has prayed to bring the LR's of R<sub>2</sub>. Counsel for R<sub>1</sub> reported that he has no objection for allowing the CA. for bringing the LR's of P<sub>2</sub>. The prayer is considered. In regard to prayer (b), counsel for petitioner is directed to cause service of notice to the proposed LR's of R<sub>2</sub> and file proof of sending and effecting notice by way of an affidavit by the next date of hearing for passing appropriate order. Counsel for petitioner also stated that there is no requirement of bringing the LR's of R<sub>9</sub> & R<sub>12</sub> for the reason that their LR's have already been shown as respondents in the TCP and filed a memo to this effect. The memo is taken on record. Put up on **30.03.2017 at 10.30 A.M.**

so LR's of P<sub>2</sub> may be brought on record

(Ch. Md. Sharief Tariq)  
Member (Judicial)

(K. Anantha Padmanabha Swamy)  
Member (Judicial)